

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1464 OF 2018 IN APPEAL NO. 308 OF 2017

Dated: 24th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Lanco Amarkantak Power Limited

.... Appellant(s)

Versus

Haryana Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Deepak Khurana
Mr. Tejasv Anand

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee
Mr. Yashaswi Kant for PTC

Mr. M.G. Ramachandran
Mr. Shubham Arya for R-3

ORDER

IA No. 1464 of 2018 (Application for early hearing)

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is allowed.

The application is disposed of.

List the matter for hearing on **13.11.2018.**

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/kt